

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 06.11.2017**

**Appeal No. 280 of 2017**

Col. Ashok Kumar Nair (retd)  
B 102 Neelanchal CGHS,  
Sector 4 Dwarka,  
New Delhi – 110075.

...Appellant

Versus

Securities and Exchange Board of India  
SEBI Bhavan, Plot No. C-4A,  
G-Block, Bandra-Kurla Complex,  
Bandra (East),  
Mumbai – 400 051.

...Respondent

Col. A.K. Nair, Appellant in Person.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer  
Jog Singh, Member  
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, appellant in person seeks to withdraw the appeal with liberty to file fresh appeal.
2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed. Fresh appeal, if any, be filed within a period of 8 weeks from today. If the fresh appeal is filed within 8 weeks from today, the Court Fees paid on the present appeal is permitted to be adjusted against the Court Fees payable on the fresh Appeal.
3. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-  
Justice J.P. Devadhar  
Presiding Officer

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

06.11.2017

Prepared and compared by:msb